

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 90 OF 2018 &
IA NO. 364 OF 2018

Dated: 4th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation	Appellant(s)
Vs.		
Central Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.
Mr. Ajay Sharma

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

ORDER

Admit. Issue notice. Dasti, in addition, is permitted.

The learned counsel, Mr. Sitesh Mukherjee, accepts notice on behalf of the second Respondent. He prays for two weeks' time to file his reply in the matter.

Submissions made by the learned counsel appearing for the second Respondents, as stated above, are placed on record.

The learned counsel appearing for the second Respondent is permitted to file reply in this matter by 19.04.2018. Thereafter, rejoinder, if any, may be filed by 04.05.2018 after duly serving copy on the other side.

List this matter on **08.05.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member
ss/kt

(Justice N.K. Patil)
Judicial Member